

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No.9942/2019
(Arising out of impugned final judgment and order dated 18-12-2018
in CCN No. 4810/2014 passed by the High Court of Judicature at
Allahabad)

MADHAV RAM (DECEASED)

Petitioner(s)

VERSUS

PATANJALI BHARDWAJ & ANR.

Respondent(s)

(FOR GRANT OF BAIL ON IA 63675/2022 IN SLP (CRL) NO. 825 OF 2022
ONLY AND IA No. 114426/2020 - APPLICATION FOR PERMISSION)

WITH

SLP(Crl) No. 825/2022 (II)

(FOR GRANT OF BAIL ON IA 63675/2022)

Date : 17-05-2022 These matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MS. JUSTICE HIMA KOHLI

For Parties

Mr. M.Z.Chaudhary, Adv.
Mr. Shoaib Ahmad Khan, Adv.
Mr. Sayyed Imtiyaz, Adv.
Mr. S. Farooq, Adv.
Mr. Aftab Ali Khan, AOR

Mr. R. Chaudhary, Adv.
Mr. T. N. Singh, AOR
Mr. Vikas K.Singh, Adv.
Mr. Sham chand, Adv.
Mr. Vikram Singh, Adv.

Mr. Sanjay Kumar Tyagi, AOR
Mr. Kamal Kumar Pandey, Adv.
Mr. Abhishek Choudhary, Adv.
Mr. Ajay Kumar Pandey, Adv.

UPON hearing the counsel the Court made the following

O R D E R

In view of letter circulated by learned counsel for
the respondent No.1 seeking an adjournment of two weeks on
the ground that arguing counsel is in personal difficulty,
list the matter after two weeks.

(RAJNI MUKHI)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)